

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.31/2018

This the 11th day of March, 2019

Duva Parbat Jethabhai
Son of Shri Jethabhai Duva
Aged about 44 years
R/o. New Aram Colony
Street No.6, PL No.49/C
Muralidhar Areodram Road,
Jamnagar 361006.

Working as :

Trained Graduate Teacher/ MISCE Teacher (PET)

Jawahar Navodaya Vidyalaya

At and Post Kathlal, Taluka Kapadwanj

Kheda 387 630. Applicant.

(By Advocate : Shri A.L.Sharma)

VERSUS

1. Union of India,
Represented by Secretary
Ministry of Human Resource Development
Department of School Education and Literacy
Government of India, New Delhi 110 001.
2. The Commissioner,
Navodaya Vidyalaya Samiti
B-15 Institutional Area, Sector 62, 4-B Nagar
Nodia 201 309
3. The Deputy Commissioner
Jawahar Navodaya Samiti, Regional Office
Sheti Mahamandal Bhuvan, 2nd Floor
B Wing, 270 Senapati Bapat Marg,
Pune 411 016.
4. The Principal

Jawahar Navodaya Vidyalaya
AT and Post Kathlal
Taluka : Kapadwanj,
Kheda – 387 630..... Respondents.
(By Advocate : Shri Joy Mathew)

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

After issuance of notice, reply had to be filed on behalf of the respondents but the same has not yet been filed till yet and today, Shri Joy Mathew, learned counsel for respondents informed that respondents have granted Entry Pay in respect of the applicant. He also placed on record copy of Order No.F.No.7-Entry Pay/PGT/TGTS/ MISC//NVS(RP)/2018/3548 dated 14.01.2019 and submits that in view of said Order, the OA has become infructuous and the same may be disposed off. Shri A.L.Sharma, learned counsel for applicant also endorsed that because of said Order, the OA has lost its significance and may be disposed off.

2. In view of submission made at Bar and taking note of above said Order dated 14.01.2019 passed by the respondents, the OA has become infructuous and accordingly the same is disposed of.

**(M.C.Verma)
Member (J)**